

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-216(PB)/2021

IN THE MATTER OF:

Bank of India

.... Petitioner

Vs

Shri Parveen Gupta

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Mr. Abhishek Anand, Mr. Karan Kohli, Advs.

For the Respondent

: Mr. P. Nagesh, Sr. Adv, Mr. Siddharth Arora, Mr. Gaurav Kumar, Ms. Jasleen Kaur, Advs.

ORDER

IA-6731/2023, IA-115/2024

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the RP.

Heard Ld. Sr. Counsel Mr. P. Nagesh appearing on behalf of Respondent.

At request and with consent of the parties, list the matter for a physical hearing on **16.07.2024**.

IA-4948/2021

At request and with consent of the parties, list the matter for a physical hearing on **16.07.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)